

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 03rd day of February 2003.

Contempt Application no. 44 of 1997  
in  
original Application no. 966 of 1996.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman  
Hon'ble Maj Gen K.K. Srivastava, Member (A).

Capt. Arvind Vishwanathan,  
S/o Sri A Vishwanathan,  
R/o Mohalla Azadpura,  
LALITPUR (UP).

... Applicant

By Adv : Sri M.P. Gupta

Versus

1. Sri Ajay Shanker, S/o not known,  
Director General Archaeological Survey of India,  
Govt. of India, Janpath, New Delhi.
2. Sri Satya Pal, S/o late Sri Inderjit Sharma,  
Now posted as Director (Administration),  
Archaeological Survey of India, Janpath,  
New Delhi.

... Respondents

By Adv : Sri A Sthalekar

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC.

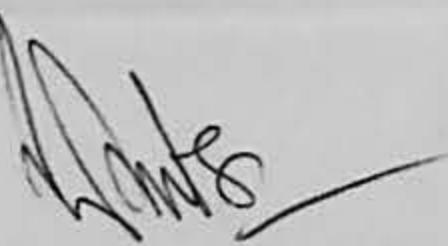
By this Contempt application, filed under section 17  
of the A.T. Act, 1985, the applicant has prayed to punish  
the respondents for wilful disobedience of the order of this  
Tribunal dated 18.10.1996 passed in OA 966 of 1996.

2. By order dated 18.10.1996, this Tribunal had directed  
the respondents to start paying the subsistence allowance to  
the applicant forthwith and continue to pay so long the applicant  
remain under suspension. The arrears of subsistence allowance  
shall also be paid to him within a period of 4 weeks from the

date of communication of this order.

3. Learned counsel for the respondents has placed before us the suppl. counter affidavit filed on 1.4.1998 and has submitted that the order of suspension passed against the applicant was revoked by order dated 10.3.1998 and he was posted at Lucknow circle Bali Guard Cottage, Gola Gang, Lucknow as security officer. and he was paid amount of Rs. 1,97,464/- by cheque dated 24.3.1998. Photo copy of the same has been annexed with the suppl. counter affidavit. It is submitted that the order has been complied with.

4. We have considered the case and it appears that the order dated 18.10.1996 of this Tribunal has been complied with and ~~there is~~ nothing remains to be decided. Contempt application is, therefore, rejected. Notices issued are discharged.



Member (A)



Vice-Chairman

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